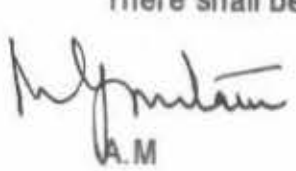
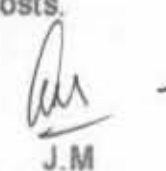
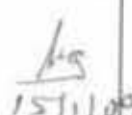
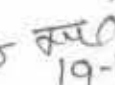
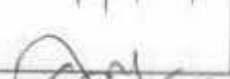
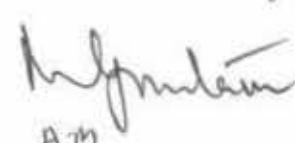



ORDER SHEET

O.A / MA / RA / CP NO. 342 OF 20 06

Applicant/s Manik Gharh Respds. UOI and UOI

Advocate for Applicant/s Sri S.K. An Advocate for Respondent/s Sri P.N. Rai

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>13</u>
	<p>O.A. NO. 342/06</p> <p>17.12.2008</p> <p>Hon'ble Mr. Justice A.K. Yog, Member (J) Hon'ble Mrs. Manjulika Gautam, Member (A)</p> <p>Heard Shri S.K. Pandey, Advocate holding brief of Shri S.K. Om, learned counsel for the applicant.</p> <p>M.A. NO. 8090/08 with prayer to permit the applicant to withdraw this O.A. According to the applicant, he has been granted voluntary retirement and hence he does not want to press this O.A. There cannot be any opposition to the aforesaid request made on behalf of the applicant.</p> <p>Learned counsel for the applicant stated that there has been no interim order. Accordingly, O.A. is allowed to be withdrawn as not pressed.</p> <p>There shall be no order as to costs.</p> <p> A.M.</p> <p> J.M.</p> <p>Manish/-</p>	
<p><u>Not</u></p> <p>M.A. NO 178/09 (correction) filed by Sri P.N. Rai Counsel for respondent Submitted for orders on 20/1/09</p> <p> 15/1/09</p> <p>Saty  19-1-09</p> <p> 19-1-09</p>	<p>20-1-09</p> <p>Hon' Mr. Justice A.K. Yog, J.M. Hon' Mrs. Manjulika Gautam, A.M.</p> <p>Heard Sri P. N. Rai, Advocate learned counsel for the respondents.</p> <p><u>M.A. No. 178/09</u> — Prayer made in the application is mis-conceived, hence not allowed. No correction is required.</p> <p> A.M.</p> <p> J.M.</p>	